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ITEM NO.8

COURT NO.2

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013

CC 11293-11296/2013

(From the judgement and order dated 06/01/2011 in WP No.7553/2005,WP No.7556/2005WP No.6352/2007WP No.12459/2007 of The HIGH COURT OF ORISSA AT CUTTACK)

SHRIRAM NIGAMESWAR TEMPLE TRUST BOARD

Petitioner(s)

VERSUS

COLLECTOR,CUTTACK & ORS.

Respondent(s)

(With appln(s) for permission to file SLP and prayer for interim relief and office report)

WITH

S.L.P.(C)...CC NO. 11336-11339 of 2013

(With appln(s) for permission to file SLP and office report)

S.L.P.(C)...CC NO. 11341-11344 of 2013

(With appln(s) for permission to file SLP and office report)

Date: 31/05/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

HON'BLE MR. JUSTICE MADAN B. LOKUR

(VACATION BENCH)

For Petitioner(s)
CC 11293-11296/2013
Mr. Nagendra Rai, Sr. Adv.
Mr. P.K. Nanda, Adv.
Mr. Sanjeev Kr. Choudhary, Adv.
For Mr. Aniruddha P. Mayee,Adv.

CC 11336-11339/2013
Mr. P.K. Nanda, Adv.
Mr. Nilkanta Nayak, Adv.
Mr. Sanjeev Kr. Choudhary, Adv.
For Mr. Aniruddha P. Mayee,Adv

CC 11341-11344/2013
Mr. P.K. Nanda, Adv.
Mr. Nilkanta Nayak, Adv.
Mr. Sanjeev Kr. Choudhary, Adv.
For Mr. Aniruddha P. Mayee,Adv

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Let these matters be tagged to be heard along with Special Leave Petition Nos.19265-19268 of 2013.

...2/-

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In order to maintain parity with the order passed earlier by a Bench of this Court, it is considered just and proper to grant an order of status quo existing as on today in regard to the structures standing on the land in question.

The locus standi of the petitioner(s) to file these special leave petitions will also be considered at the admission stage when these matters are heard on merit.

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|(Neetu Khajuria)
|Sr.P.A.

|(Sneh Bala Mehra)
|Court Master

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